

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
HYDERABAD

O.A.NO.343/96

Between:

Date of Order: 14.3.96.

R.K.Manjula Bai

...Applicant.

And

1. Chief Personnel Officer,
South Central Railway,
Railnilayam,,
Secunderabad.
2. Divisional Railway Manager/Mg.Div.
South Central Railway,
Secunderabad.
3. Senior Divisional Personnel Officer/MG,
South Central Railway,
Secunderabad.
4. Head Master, Railway Mixed High School,
South Lallaguda, Secunderabad.

...Respondents.

Counsel for the Applicants : Mr.N.Raman

Counsel for the Respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

contd..

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JUDGEMENT

X As per Hon'ble Shri R.Rangarajan, Member(Admn.) X

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Heard Mr.N.Raman, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant in this OA was a Hindi Teacher and she retired on 31.12.90. The applicant submits that on retirement she has given the settlement dues as per ^{her} last drawn pay at that time. Subsequently she was given the senior grade of Rs.1640-2900 in terms of the recommendations of the Chattopadhyaya Commission. Refixation of settlement dues were done on that basis and she was also paid the arrears of DCRG, Commutation etc. But the refixation on the basis of fixation of pension in the grade of Rs.1640-2900 was delayed for 18 months and hence other final settlement dues also were paid to her late. In view of the above she represented to R3 for payment of interest on the delayed payments vide her representation dated 24.5.95. She followed up her representation by sending another reminder dated 24.11.95 to the same authority. But those representations it is stated are not replied so far.

3. In view of the above circumstances she has filed this OA praying for a direction to R2 to pay the interest for the delay caused in settling the claims of the applicant in time.

4. The only direction that can be given in this case is to direct R3 to look into the issue and suitably reply her in accordance with rules within a period of 3 months from the date of receipt of a copy of this order.



(21)

..3..

To

1. The Chief Personnel Officer,
South Central Railway,
Railnilayam,
Secunderabad.
2. Divisional Railway Manager/MG.Div.,
South Central Railway,
Secunderabad.
3. Senior Divisional Personnel Officer, MG.,
South Central Railway,
Secunderabad.
4. Head Master, Railway Mixed High School,
South Lallaguda, Secunderabad.
5. One copy to Mr.N.Raman, Advocate, CAT, Hyderabad.
6. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT, Hyderabad.
XXXXXX
7. One copy to Library,CAT,Hyderabad.
8. One spare copy.

YLR

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5. In the result, R3 is directed to dispose of her representation dated 24.5.95 (A-1) in accordance with the rules within a period of 3 months from the date of receipt of a copy of this order.
6. The O.A. is ordered accordintly at the admission stage itself. No costs.



(R. RANGARAJAN)
Member (Admn.)

Dated: 14th March, 1996

(Dictated in Open Court)

Anubha
Dy. Registrar (J)

sd

04/03/96
05/03/96
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

HON'BLE SHRI A.B.GORALI: MEMBER(A)

HON'BLE SHRI R.Rangarajan: M(A)

DATED: 14.3.96.

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN

O.A.NO. 343/96.

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

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